

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

39.

CA-659/2022 IN CP/222(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES: Sellowrap Industries Private Limited
Vs.
Sellowrap Epp India Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

ORDER

The Court is convened through Video Conference.

1. Mr. Renjith Nair a/w Mr. Altamash Qureshi and Ms. Niyati Bhogayta i/b Acuity Law, Ld. Counsel for the Applicant in CA/659/2022 present. Mr. Rajat Joneja i/b KNM Law office and Nishant Vyas, Ld. Counsel for the Respondent nos. 2 to 8 present.
2. On going through the order file, it has been observed that the CP/222(MB)2022 was dismissed as withdrawn on 18.11.2022 as the matter is settled amicably out of the Court between the parties. In view of the above, CA-659/2022 is dismissed as **infructuous**. Accordingly, all pending IAs/CAs i.e. CA-612/2022, CA-569/2022 and CA-570/2022 in CP/222(MB)2022 stand **dismissed** as **infructuous**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)